

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5787-5790/2018

(Arising out of impugned final judgment and order dated 22-02-2018 in CRLA No. 1167/2010 22-02-2018 in CRLA No. 1208/2010 22-02-2018 in CRLA No. 1210/2010 22-02-2018 in CRLA No. 1220/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BHAGWAN DAS & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.97176/2018-EXEMPTION FROM FILING O.T.)

Date : 11-01-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. K.T.S. Tulsi, Sr. Adv.
Mr. Raj Kamal, AOR
Mr. Kuber Boddh, Adv.

For Respondent(s) Mr. Parmanand Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent prays for and is granted two weeks time for filing counter affidavit.

List after two weeks.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER